

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority for the year 1990—91 under section 26 of the Delhi Development Act, 1957.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in No. LT-1921/92]

Annual Plan, 1991-92

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): I beg to lay on the Table a copy of the Annual Plan 1991-92 (Hindi and English versions). [Placed in Library see No. LT-1922/92]

Notifications under All India Services Act, 1951, Administrative Tribunal Act, 1985, etc.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI CHULAM NABIAZAD): On behalf of Shrimati Margaret alva. I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-
- (i) The Indian Administrative Service (Pay) First Amendment Rules, 1992 published in Notification No. G.S.R. 68 in Gazette of India dated the 22nd February, 1992.
- (ii) The Indian Administrative Service

(Fixation of Cadre Strength) First Amendment Relations, 1992 published in Notification No. G.S.R. 69 in Gazette of India dated the 22nd February, 1992.

- (iii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1992 published in Notification No. G.S.R. 105 in Gazette of India dated the 7th March, 1992.
- (iv) The Indian Administrative Service (Pay) Second Amendment Rules, 1992 published in Notifications, No. G.S.R. 106 in Gazette of India dated the 7th March, 1992.
- (v) The Indian Administrative Service (Pay) This Amendment Rules, 1992 published in Notification No. G.S.R. 107 in Gazette of India dated the 7th March, 1992.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1992 published in Notification No. G.S.R. 108 in Gazette of India dated the 7th March, 1992. [Placed in Library. See No. LT-1923/92]
- (2) A copy of the Central Administrative Tribunal Stenographers Service (Group 'B' and 'C' posts) Recruitment (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 367 (E) in Gazette of India dated the 27th March, 1992, under sub-section (1) of section 87 of the Administrative Tribunals Act, 1985. [Placed in Library. See No. LT-1924/92]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Lakalan Kendra, New Delhi, for the year 1990-91 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grih Kalan Kendra, New Delhi, for the year 1990-91.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
[Placed in Library. See No. LT-1925/92]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1990-91.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
[Placed in Library. See No. LT-1926/92]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1990-91.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
[Placed in Library See No. LT-1927/92]
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619a of the companies Act, 1956:-
- (i) A statement regarding Review by the Government on the working of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1990-91.
- (ii) Annual Report of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
[Placed in Library See No. LT-1928/92]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Kendiraya Bhandar (Central Government Employees Consumer Co-operative Society Limited), New Delhi for the year 1990/91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Bhandar (Central Government Employees consumer Co-operative Society Limited), New Delhi, for the year 1990-91.

(12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) above.

[Placed in Library See No. LT-1929/92]

(13) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India - Union government (No.11 of 1991) - (Commercial) CMC Limited under article 151 (1) of the Constitution.

[Placed in Library See No. LT-1930/92]

Statement correcting reply to USQ No. 2049 at 4.12.91 re. Light Rail Transport system in Hyderabad and Statement for delay in correcting the reply.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): I beg to lay on the Table:-

A statement (Hindi and English versions)

- (i) correcting the reply given on the 4th December, 1991 to Unstarred Question No. 2049 by Shri B. Dharma Bhiksham, M.P. regarding Light Rail Transport System in Hyderabad; and
- (ii) the reasons for delay in correcting the reply.

[Placed in Library See No. LT-1931/92]

Review on the working of and Annual Report of Delhi state- Industrial Development Corporation Ltd., New Delhi for 1990-91 and statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the

companies Act, 1956:-

- (i) A statement regarding Review by the government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi for the year 1990-91.

- (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above
[Placed in Library See No. LT-1932/92]

Notifications under Bhopal Gas Leak Disaster (processing of claims) Act, 1985 and Memorandum of understanding for 1991-92 between National Fertilizers Ltd. and the Department of Fertilizers, Ministry of Chemicals and Fertilizers

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN) I beg to lay on the Table:-

- (1) A copy of the Notification No. G.S.R. 120 (E) (Hindi and English versions) published in Gazette of India dated the 24th February 1992 authorising the Commissioner, Additional; Commissioners, Deputy Commissioners and officers subordinate to the Commissioner to exercise the powers exercisable by the Government issued under sub-section (3) of section 6 of the Bhopal Gas Leak Disaster Processing of Claims) Act, 1985.
- (2) A copy of the Bhopal Gas Leak Disaster (Registration and Processing of Claims)